

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19715/2007  
(From the judgement and order dated 09/08/2007 in WP No. 16223/2007 of The HIGH COURT  
OF A.P. AT HYDERABAD)

DIRECTOR, CBI &amp; ORS.

Petitioner(s)

VERSUS

M.V. RAMANAIAH  
(With prayer for interim relief )

Respondent(s)

Date: 29/10/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Mr.G.E.Vahanvati, Sol.Genl.of India  
Mr.Amrendra Sharan, ASG  
Mr.Devadatt Kamat, Adv.  
Mr. P. Parmeswaran,Adv.

For Respondent(s) Mr.Maruti Rao, Adv.  
Mr.Satish Galla, Adv.  
Mr. N. Raja Raman,Adv.

UPON hearing counsel the Court made the following  
ORDER

Leave granted.

Learned counsel appears and accepts notice on behalf of respondent. Reply, if  
any may be filed within four weeks.

Learned Solicitor General submits that the respondent herein has been reinstated  
in service, pursuant to the orders of the Tribunal which was confirmed by the High Court.  
However, the reinstatement of the respondent is subject to the result of this appeal.

(G.V.Ramana)

(Veera Verma)

Court Master Court Master